

ADDENDUM TO FORM G PUBLISHED ON 08-06-2026

INVITATION FOR EXPRESSION OF INTEREST FOR

NEUROSTAR HOSPITAL PRIVATE LIMITED

OPERATING IN BUSINESS OF HOSPITAL AT PIMPRI-CHINCHWAD, PUNE

*(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

Sl. No.	RELEVANT PARTICULARS	
1.	Last date for receipt of expression of interest	30.06.2026 (Originally 23.06.2026)
2.	Date of issue of provisional list of prospective resolution applicants	10.07.2026 (Originally 03.07.2026)
3.	Last date for submission of objections to provisional list	15.07.2026 (Originally 08.07.2026)
4.	Date of issue of final list of prospective resolution applicants	25.07.2026 (Originally 18.07.2026)
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30.07.2026 (Originally 23.07.2026)
6.	Last date for submission of resolution plans	29.08.2026 (Originally 22.08.2026)

Note: All other particulars not specifically amended above, shall remain same as per the Form G

Dated 8th June, 2026 and Corrigendum dated 12th June, 2026.

Place: Mumbai

Date : 24.06.2026

SD/-
Purusottam Behera
Resolution Professional
In the matter of Neurostar Hospital Private Limited
Registration No: IBBI/IPA-002/IP-00940/2019-20/12993
AFA Valid upto: 31.12.2026
IBBI Registered Address: Flat No.402, Sai Prasad Building,
Sion Kamgar CHS, Road No-29, Sion (East) Mumbai .
Mumbai City, Maharashtra, 400022
Email ID: purusosbbj@yahoo.com, ibc.neurostarhospital@gmail.com



REG. OFFICE: 9TH FLOOR, ANTRIKSH BHAWAN, 22 K.G. MARG, NEW DELHI - 110001.
PHONES: 011-23357171, 23357172, 23705414 WEBSITE: www.pnbhousing.com
B.O.PUNE: Unit No. 601, 602, 603, 604, 605, 606, 6th Floor, Behind Pride Hotel Conclave, Shivajinagar, Pune, Maharashtra - 411005

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE
We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand Notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer, to all below mentioned Borrowers/Co-Borrowers/Guarantors since your account has been classified as Non-Performing Assets (NPA) As per the Reserve Bank of India/National Housing Bank guidelines due to non-payment of installments/interest. The contents of the same are the defaults committed by you in the payment of installments of principal, interest, etc. with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 days from the date of publication of this demand notice along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the said Act and the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan Account Number(s)	Name & Address of Borrower & Co-borrower	Name & Address of Guarantor(s)	Property(ies) Mortgaged	Date of Demand Notice	Amount O/s as on date of Demand Notice
HOU/HW/031/7363972 B.O.: BHOPAL	Mr./Mrs. Ankur Khare (Borrower), Mr./Mrs. Sadhana Khare (Co-Borrower) & Mr./Mrs. Priya Khare (Guarantor) Add. 1-Flat No. 11, 3rd Floor, Laxmi Plaza, Datta Temple Baner Road, Pune, Maharashtra, India, 411045, Add. 2-Jwalantukh Road, Near Bus Station Azad Ward No. 11, Shiro, Jabalpur, Madhya Pradesh, India, 483225, Add. 3- HDFC Bank Ltd. Near Solitaire Hotel, Phase 02, Hinjewadi, Pune, Maharashtra, India, 411057, Add. 4- Flat No. 1, First Floor, Plot No. 52, Riddhi Siddhi Residency, Ayodhya By Pass Road, Bhopal, Madhya Pradesh, 462001	NA	Flat No. 1, 1st Floor, Plot No. 52, Riddhi Siddhi Residency, Ayodhya By Pass Road, Bhopal, Madhya Pradesh, 462001, Addressing 995 Sqft. Bounded By East: Plot No. 53, West: Plot No. 51, North: Plot No. 56, South: Plot No. 54	10/06/26	Rs. 22,89,046.48/- (Rupees Twenty-two Lakh Eighty-nine Thousand Four Hundred Sixty-Six and Forty-Six Paise)

PLACE - PUNE
DATE-24-06-2026
AUTHORIZED OFFICE, PNB HOUSING FINANCE LTD.

ADDENDUM TO FORM G PUBLISHED ON 08-06-2026
INVITATION FOR EXPRESSION OF INTEREST FOR
NEUROSTAR HOSPITAL PRIVATE LIMITED OPERATING IN
BUSINESS OF HOSPITAL AT PIMPRI-CHINCHWAD, PUNE
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
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Note: All other particulars not specifically amended above, shall remain same as per the Form G Dated 8th June, 2026 and Corrigendum dated 12th June, 2026.

SD/-
Purusottam Behera
Resolution Professional
In the matter of Neurostar Hospital Private Limited
Registration No: IBBI/PA-002/IP-00940/2019/2012993
AFA Valid upto: 31.12.2026

IBBI Registered Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai, Mumbai City, Maharashtra, 400022
Place: Mumbai
Date: 24.06.2026
Email ID: purusobbj@yahoo.com, ibc.neurostarhospital@gmail.com



ELANTAS Beck India Limited
CIN: L24222PN1956PL134746
Regd. Office: 147, Mumbai-Pune Road, Pimpri, Pune - 411018
Email: cs.elantas.beck.india@atlanta.com
Website : www.elantas.com **Ph. No :** + 020 67190600

NOTICE FOR LOSS OF SHARE CERTIFICATE (S)
Notice is hereby given that the share certificate No 5396, 5397 and 55705 bearing Distinctive No(s) 58842-58891, 58892-58941 and 5343667-5343716 for 150 equity shares having face value of Rs. 10/- each under Folio No. 005198 in the name of Anil Kumar Sood have been lost or misplaced and they have applied to the Company to issue duplicate share certificate for the said shares. Any person(s) who have claim in respect of the aforesaid shares should lodge claim for the same with the Company at its Registered Office, within 15 days from the date of this notice, else the Company will proceed to issue duplicate share certificate without further reference.
For ELANTAS Beck India Limited
SD/-
Ashutosh Kulkarri
Head Legal & Company Secretary
(Membership No. A18549)

Place: Pune
Date: 24th June, 2026



Kotak Mahindra Bank Limited
Branch Office at 2nd Floor, Admas Plaza, 166/16, CST Road, Kolhavy Village, Kunchi Kurve Nagar, Kalina, Santacruz (E), Mumbai - 400098

POSSESSION NOTICE
(For immovable property) (As per Appendix IV read with Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

WHEREAS,
The undersigned being the Authorized Officer of the Kotak Mahindra Bank Ltd., a banking company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at 27BK, C 27, G Block, Bandra Kuria Complex, Bandra (E), Mumbai - 400 051 and Branch Office at 2nd Floor, Admas Plaza, 166/16, CST Road, Kolhavy Village, Kunchi Kurve Nagar, Kalina, Santacruz (E), Mumbai - 400098 (hereinafter referred to as "the Bank/KMBL"), under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13(2) and 13(12) read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 16/03/2026 which was delivered to (1) Mr. Asharuddin Rafik Golanadi (Borrower/ Mortgagor) & (2) Mr. Rafik Abdul Golanadi (Co-Borrower) both having address at : 623, Sarnak Vashath, Jawahar Nagar, Kolhapur, Maharashtra - 416008. Also At: Row Bungalow No. 02, Plot No. 2, R. S. No. 33/6/B, Tara Colony/ Prathamesh Colony, Behind Shree Mangal Lawn, Mouje Pachgaon, Tal. Karveer, Dist. Kolhapur -416013; to repay the amount mentioned in the notice being Rs.24,73,926.69/- (Rupees Twenty Four Lacs Seventy Three Thousand Nine Hundred Twenty Six and Paise Sixty Nine Only) as on 11/03/2026 together with further interest and other charges thereon at the contractual rates upon the footing of compound interest, incidental expenses, costs and charges etc. due from 12/03/2026 till the date of full repayment and / or realization. The Borrowers Attention is invited to the Provisions of Sub Section (8) of Sec 13 of the Act, in respect of time available, to redeem the secured asset

Description of the Immovable Property
All that piece and parcel of Property bearing Row Bungalow No. 02, admeasuring 60.87 Sq. Mtrs. constructed on Plot No. 2, admeasuring 43.00 Sq. Mtr., out of Plot No. 33/6/B, being Property No. 8695, Tara Colony/ Prathamesh Colony, situated at Mouje Pachgaon, Tal. Karveer, Dist. Kolhapur & the said property is bounded by :- East - Plot No. 1 Out of R. S. No. 33/6/B, West - Plot No. 3 Out of R. S. No. 33/6/B, North - Property of Shri. Jadhav, South - Colony Road.
Date: 24.06.2026
Place: Kolhapur
SD/- (Authorised Officer)
Kotak Mahindra Bank Ltd.



Home First Finance Company India Limited
CIN: L65990MH2010PLC240703 Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE
REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence HOME FIRST FINANCE COMPANY INDIA LIMITED are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken POSSESSION of the secured assets as mentioned herein below:

Sr. No	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Vijay Namdev Salunkhe, Jyoti vijay salunkhe	Flat-mahada hadapsar, Flat No. 102, Ground Floor, Building No. 37, BSUP Scheme, Sr. No. 89 Part, Behind New Mahada Building, Situated at Majhe Hadapsar, Taluka Haveli, District Pune, Pune, Maharashtra-411028. Bounded By : North by - Entrance/Staircase, South by - Open Space, East by - Open Space, West-Flat No. 103.	03-10-2025	6,20,846	22-06-2026

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

The BORROWERS/ GUARANTORS and the PUBLIC IN GENERAL are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is payable with the further interest thereon until payment in full.

The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Place: Pune
Date: 24-06-2026
Authorised Officer, Home First Finance Company India Limited

Public Notice
Know all men by this notice that the property described in the schedule written hereunder is presently owned and possessed by Mrs. Sulbha Rajiv Kulkarni, Mrs. Aditi Vishal, Mrs. Neha Sanjeev Kulkarni, Mr. Anupam Sanjeev Kulkarni, Mr. Abhijeet Sanjeev Kulkarni, Mr. Sunil Appaji Kulkarni and Mr. Sudhir Appaji Kulkarni. The owners have agreed to sell the said Property to my client. The owners have represented and assured to my client that the Owners are in possession of the said Property and have full and absolute right to sell & convey the said Property to my client and have further represented and assured my client that, the said Property is free from all encumbrances and their title to the said Property is Legal, Clear and Marketable. This notice is issued for verification of the owners' title to the said Property.
Any person/s or corporate body having any interest, claim, lien, mortgage, attachment, charge, maintenance right, casementary right, or any other right, title, etc. of whatsoever nature, in the said Property or any part thereof are hereby required to inform the undersigned, in writing with full details of their claim, right, title or interest in the said along with documentary evidence in support within 7 days from publication of this public notice. In the event no such objection/communication is received, it shall be presumed that no person has/have any objection for the proposed transfer to be executed in favour of my Client, my Client shall proceed as if, there are no claims. Any right there after claimed shall be deemed to be knowingly waived.
SCHEDULE OF PROPERTY
All that piece and parcel of Flat bearing No. 104 admeasuring area 87.70 Sq. Mtrs. Carpet, along with attached terrace admeasuring area 7.43 Sq. Mtrs. situated on the 1st Floor, and one parking admeasuring area 10.00 Sq. Mtrs. in the Society known as "Sugam Co-operative Housing Society Ltd." constructed on Land bearing Plot No. 3 out of Survey No. 36/7, having Corresponding CTS No. 139 at Village Erandwana, Taluka Haveli, District Pune, within the local limits of Pune Municipal Corporation and also within the jurisdiction of the Sub-Registrar Haveli, Pune, and the said land is bounded as follows :-
On or towards East: By C.T.S. No. 138, **On or towards South:** By S.No. 139 (P), **On or towards West:** Road, **On or towards North:** By S.No. 139 (P) Plot No. 2, Together with all the rights, title and/or interest attached thereto.
Advocate ABHIJIT B. BOROLE
Pune, Add: Office No. 3, Vojana Complex, Ramanbaug Chowk, 502 Narayan Peth, Pune 411 030. Mob: 8007799699
Date : 23/06/2026



Bank of India
Relationship beyond banking

Asset Recovery Department
1162/6, Ganesh Khind-University
Road, Next to Hardikar Hospital, Shivajinagar Pune 411005.
Email : ARD.Pune@bankofindia.bank.in, Ph. No. : 020-25521528

AUCTION NOTICE FOR GOLD

Gold pledged with our Bank of India, under mentioned Branches were not redeemed. Even after sending prior notice, the defaulter borrowers have not paid the dues. Hence pledged Gold is being brought for auction in "as is where is" basis on 24-07-2026 at 4.00 pm at respective branches mentioned in below list.

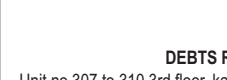
S. N.	Name of the Branch / Borrower name, Address	Account No	Carat	Gross Weight In Gms.	Net Weight In Gms.	Reserve Price Rs.	EMD Price Rs.	EMD Account No. and IFSC Code	Date of Auction
1.	Branch: Phaltan A/c Name: Shivaji Balaso Saste	130577610002017	22	12.30	11.30	1,60,460	16,046	A/c No: 130590200000033 IFSC: BKID0001305	24-07-2026
2.	Branch: Theur A/c Name: Sanjay Namdev Gaikwad	060777610003852	22	15.50	14.00	2,00,000	20,000	A/c No: 060790200000033 IFSC: BKID0000607	
3.	Branch: Walchandnagar A/c Name: Asha Prakash Bhosale	061277610002833	22	35.16	29.7	4,23,000	42,300	A/c No: 061290200000033 IFSC: BKID0000612	
4.	Branch: Vathar Kiroli A/c Name: Kiran Sanjay Mali & Tulsa Laxman Nilkhan	131077610004058	22	24.3	19	2,62,000	26,200	A/c No: 131090200000033 IFSC: BKID0001310	

The Borrower has right to redeem the Gold prior to Auction. The borrower should repay the amount within 7 days of the publication of this notice, failing which the bank will auction the Gold and adjust the amount for recovery of its loan, interest and other expenses.

Conditions for Auction:

- No responsibility attaches to the bank for the quality and the specifications of the Gold. The Gold are being auctioned in "as is where is" condition at risk of the borrower and the purchaser.
- The Gold proposed to be auctioned may be inspected 30 minutes prior to Auction in the presence of the Branch Manager/Office-In-Charge in respective Branches.
- The bank reserves its right to accept or reject any bid without assigning any reason whatsoever.
- The successful bidder will borne GST as applicable rate on final bidding amount.
- Those parties interested to take part in bidding should deposit 10% EMD in branch account before scheduled time and date of auction, i.e. on or before 24-07-2026 (as per respective branches mentioned in above list) upto 3.00 pm. 6 Bidders Should carefully submit their Bid, Submitting incorrect bid/amount less than Reserve Price/ Bank Bid will not be accepted and their EMD amount will be forfeited.
- Public Auction for Gold will take place on 24-07-2026 (as per respective branches mentioned in above list) at 4.00 pm at the premises Bank of India's above mentioned Branches.

Date : 22.06.2026
Place : Pune
Branch Manager
Bank of India



Form No. 3
[See Regulation-13 (1)(a)]

DEBTS RECOVERY TRIBUNAL PUNE
Unit no 307 to 310 3rd floor, kakade Biz Icon Building, Shivaji Nagar, Pune -411005

Case No.: OA/2292/2025

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.
Exh. No.: 15564

PUNJAB NATIONAL BANK VS MR TAJUDDIN HABIB PATHAN
To, (1) MR TAJUDDIN HABIB PATHAN D/W/S/O- HABIB
Flat No. 706, Kohinoor, Handewadi Road, Hadapsar Pune Maharashtra-411013
Legal heirs: 1. SMT LAILA TAJUDDIN PATHAN
FLAT NO 706 KOHINOOR HANDEWADI ROAD HADAPSAR
SUMMONS
WHEREAS, OA/2292/2025 was listed before Hon'ble Presiding Officer/Registrar on 01/06/2026.
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act (OA) filed against you for recovery of debts of Rs. 7947273/- (application along with copies of documents etc. annexed).
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement, with a copy thereof furnished to the applicant and to appear before Registrar on 17/09/2026 at 10:30A.M. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date: 09/06/2026.

Seal Signature of the Officer Authorised to issue summons.
Registrar
Debt Recovery Tribunal, Pune
Note: Strike out Whichever is not applicable



REGD. OFF: 9TH FLOOR, ANTRIKSH BHAWAN, 22 K.G. MARG, NEW DELHI-110001. Ph.: 011-23357171, 23357172, 23705414. Web.: www.pnbhousing.com
Branch Address: Office No. 203, 2nd Floor, City One Mall Commercial Complex, Pimpri, Pimpri Chinchwad - 411018, Maharashtra
Branch Address: Office No. 5 & 6, 1st Floor, Suyojit Sankul, Sharapur Road, Near Kulkarni Garden, Nashik - 422002, Maharashtra
Branch Address: Office No. 303, 3rd Floor, Global Business Hub, EON Free Zone, Kharadi, Pune - 411014, Maharashtra

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE
We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand Notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our Pune Office Situated at Office No. 501, 5th Floor, Pride Purple Square, J Road, Shivaji Nagar, Pune - 411005, Maharashtra & by our Warje Office Situated at Office No. 104, 1st Floor, Rube Commercial Complex, Warje, Mahadwadi, Pune - 411058, Maharashtra & by our Pimpri Chinchwad Office Situated at Office No. 203, 2nd Floor, City One Mall Commercial Complex, Pimpri Chinchwad - 411018, Maharashtra & by our Kharadi Office Situated at Office No. 303, 3rd Floor, Global Business Hub, EON Free Zone, Kharadi, Pune - 411014, Maharashtra & by our Nashik Office Situated at Office No. 5 & 6, 1st Floor, Suyojit Sankul, Sharapur Road, Near Kulkarni Garden, Nashik - 422002, Maharashtra. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrowers/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/National Housing Bank guidelines due to non-payment of installments/interest. The contents of the same are the defaults committed by you in the payment of installments of principal, interest, etc. with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 days from the date of publication of this demand notice along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the said Act and the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured assets (s) thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan Ac. (S) & Branch	Name & Address of Borrower & Co-borrower	Name & Address of Guarantor	Property(ies) Mortgaged	Date of Demand Notice	Amount O/s as on Demand Notice Date
HOU/ PUN/ 05518/ 02565 B.O.: Pune	Mr./Mrs. Rajkumar Laxman Salve (Borrower) & Mr./Mrs. Swati Rajkumar Salve (Co-Borrower) Address: At: C/O Pawar S No 81, Nr. Shivrajpat Mandi, Ganesh Nagar Lane, Sardarshar Nagar, Pimple Gurav, Pune, Maharashtra-411061. Also At: Akurdi Chikhali Road, Behind Mata Rainabai Gurav, Adlon of the road, Patra Road, Near Shree Jaghinathnagar, Room No. 10, Chinchwad, Pune, Maharashtra-411019. Also At: Sinec Kaveri Kapper Prestige, Flat No 10 Survey No 51, Bhaynar Nagar Dhanoti, Pune, Maharashtra-411015. Also At: Single Building, 3rd Floor, 80, Platilal Road, Get No. 1, Kharadi, Pune, Maharashtra-411014	NA	Single Building, 3rd floor, 308, Platilal Road, Get No. 1, Kharadi, Pune, Maharashtra-411015	10-06-2026	19,83,374.62
HOU/ PUN/ 0121/ 85869 B.O.: Pune	Mr./Mrs. Gannaraj Venaji Choudhary (Borrower) & Mr./Mrs. Santu Gannaraj Choudhary (Co-Borrower) Address: At: Flat No. 103 1st Floor, Sakpura, Sr. No. 60, Katraj Kondhwa Road, Kondhwa, Pune, Maharashtra-411046. Also At: Flat No. C 103, First Floor, Sai Mahar, Jayanagar, Pune, Maharashtra-411012. Also At: Eklipse Technology Pvt. Ltd., Near Shivaji Bhadring, B/H Bora Hospital, Nr. Ganesh Mandir, Pune, Maharashtra-411002. Also At: Flat No. 6, 1st Floor, Wing No. 4A, Kamal Residency Co Operative Housing Society Ltd, Sr No 6/20/12/2 and 21/A/16, Kondhwa Ek, Pune, Maharashtra-411046	NA	Flat No. 6, 1st Floor, Wing No. 4A, Kamal Residency Co Operative Housing Society Ltd, Sr No 6/20/12/2 and 21/A/16, Kondhwa Ek, Pune, Maharashtra-411046	10-06-2026	26,29,955.24
HOU/ WRI/ 118/ 602359 B.O.: Warje	Mr./Mrs. Kiran Waghmare (Borrower) & Mr./Mrs. Ganesh Bhagwan Waghmare (Co-Borrower) Address: At: Plot No. 12/2, Karuna, Soc. Nr. Datta Mandir, Yervada Pune, Maharashtra-411006. Also At: College Of Military Engineering, Cme, Dapodi, Pune, Maharashtra-411012. Also At: Single Building, 2nd Floor, 207, Kinyava Spaces, Pune, Maharashtra-411012. Also At: 1303, Bopkhal (Kalyan), Pune, Maharashtra-411031	NA	Single Building, 2nd Floor, 207, Kinyava Spaces, Pune, Maharashtra-411012. Also At: 1303, Bopkhal (Kalyan), Pune, Maharashtra-411031	10-06-2026	37,26,671.75
NHL/PUN/ 1119/ 75581 B.O.: Pimpri Chinchwad	Mr./Mrs. Shivanand Pandurang Koli (Borrower) & Mr./Mrs. Shilpa Shivanand Koli (Co-Borrower) Address: At: Sr. No. 8 Hissa No 1/32, Gorakhi Fage 1 4th Floor, F No 407 Smriti Villa, Khopde Nagar Gujar Nimbalkar Wada, Pune, Maharashtra-411046. Also At: Sai Computer Mobile Care, Shop No 23 Wonder City, Sr No 75 Katraj, Pune, Maharashtra-411046. Also At: Flat No. 1st Floor, Wing C, S No 36/5/4 36/6/1, Sagar Heights Sahakar Gruharachna Sanstha Maryadi, Ambegaon, Pune, Maharashtra-411046	NA	Flat No. 1st Floor, Wing C, S No 36/5/4 36/6/1, Sagar Heights Sahakar Gruharachna Sanstha Maryadi, Ambegaon, Pune, Maharashtra-411046	10-06-2026	31,39,640.20
HOU/ RRO/ 1220/ 845768 B.O.: Kharadi	Mr./Mrs. Shivanand Pandurang Koli (Borrower) & Mr./Mrs. Shilpa Shivanand Koli (Co-Borrower) Address: At: Flat No. 103 1st Floor, Sakpura, Sr. No. 60, Katraj Kondhwa Road, Kondhwa, Pune, Maharashtra-411046. Also At: Flat No. C 103, First Floor, Sai Mahar, Jayanagar, Pune, Maharashtra-411012. Also At: Eklipse Technology Pvt. Ltd., Near Shivaji Bhadring, B/H Bora Hospital, Nr. Ganesh Mandir, Pune, Maharashtra-411002. Also At: Flat No. 6, 1st Floor, Wing No. 4A, Kamal Residency Co Operative Housing Society Ltd, Sr No 6/20/12/2 and 21/A/16, Kondhwa Ek, Pune, Maharashtra-411046	NA	Flat No. 1, First Floor, Wing No. 4A, Kamal Residency Co Operative Housing Society Ltd, Sr No 6/20/12/2 and 21/A/16, Kondhwa Ek, Pune, Maharashtra-411046	10-06-2026	31,39,640.20
NHL/WRI/ 118/ 609738 B.O.: Warje	Mr./Mrs. Madhusudan Mahadeorao Bendre (Borrower) & Mr./Mrs. Suresha Madhusudan Bendre (Co-Borrower) Address: At: Flat No. 323, Near Dulya Maruti Mandir, Ganesh Peth, Pune, Maharashtra-411002. Also At: Shop No. 1 Upergnodir, C S No. 11a 4 S 7 8, Sterling Enclave, Nana Peth, Pune, Maharashtra, 411002. Also At: Shree Salram Trading Company, 242 A/B/C, Shop No 5, Laxmi Prasad, Nana Peth, Pune, Maharashtra-411002	NA	Shop No. 1 Upergnodir, C S No. 11a 4 S 7 8, Sterling Enclave, Nana Peth, Pune, Maharashtra, 411002	10-06-2026	92,24,272.96
NHL/WRI/ 118/ 609738 B.O.: Warje	Mr./Mrs. Madhusudan Mahadeorao Bendre (Borrower) & Mr./Mrs. Suresha Madhusudan Bendre (Co-Borrower) Address: At: Flat No. 323, Near Dulya Maruti Mandir, Ganesh Peth, Pune, Maharashtra-411002. Also At: Shop No. 1 Upergnodir, C S No. 11a 4 S 7 8, Sterling Enclave, Nana Peth, Pune, Maharashtra, 411002. Also At: Shree Salram Trading Company, 242 A/B/C, Shop No 5, Laxmi Prasad, Nana Peth, Pune, Maharashtra-411002	NA	Shop No. 5 Ground Floor, C/sno 244 C S No 244, Shree Laxmi Prasad, Nana Peth, Pune, Maharashtra, 411002	10-06-2026	92,24,272.96
HOU/ NSK/ 0517/ 84043 B.O.: Nashik	Mr./Mrs. Sukhdevsingh Palsingh Hundal (Borrower) & Mr./Mrs. Paramjitkaur Palsingh Hundal (Co-Borrowing) Address: At: Flat No. 4 1st Floor, Rishi Dhara Apartment, Plot No 91 Line-13, Tingle Nagar Pune, Maharashtra-411032. Also At: Flat No. 1, Deepak Apartment, Opposite, Sevakur Gajanan Chowk, Fanchavli Nashik, Maharashtra-422003 Also At: Flat No. 102, 1st Floor, Plot No. 40, Dwarakesh Heights Apartment, S. No. 320/11/15/4, B/H, Panchavati Dental, College, Mumbai Agara Road, Nashik, Shwar, Tal. Dist. Nashik, Maharashtra, 422003	NA	Flat No. 102, 1st Floor, Plot No. 40, Dwarakesh Heights Apartment, S. No. 320/11/15/4, B/H, Panchavati Dental, College, Mumbai Agara Road, Nashik, Shwar, Tal. Dist. Nashik, Maharashtra, 422003	10-06-2026	25,34,800.25

PLACE:- PUNE, WARIJE, PIMPRI CHINCHWAD, KHARADI, NASHIK, DATE:- 23.06.2026
SD/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED



TATA CAPITAL HOUSING FINANCE LTD.
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
CIN No: U67190MH2008PLC187552.
Contact No: (022) 61827414, (022) 61827375

POSSESSION NOTICE
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 08-04-2025 calling upon the below borrower and co-borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.
The borrower and co-borrowers, having failed to repay the amount, notice is hereby given to the borrower and co-borrowers, in particular and the public, in general, that the Court Commissioner Officer has taken physical possession of the property described herein as per the order dated 02.09.2025 passed by the Chief Judicial Magistrate, Pune in Case No. 3453/2025 & Extension Order Case No. Cri. M. A. No.2760/2026 Order Dated 28.04.2026, in exercise of powers conferred on him under the said Act and handed over the possession to the undersigned Authorised Officer on 19.06.2026.
The borrower's, co-borrower's and mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrower, co-borrowers and mortgagors, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from 08-04-2025.

Loan Account No.	Name of
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